

Central Administrative Tribunal
Principal Bench

R.A. No. 97 of 2001
in
O.A. No. 809 of 1999

New Delhi, dated this the 26th February 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

J.P. Jain .. Review Applicant

Versus

Union of India and Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. applicant has sought to reagitate the entire matter asfresh which is not permissible in law as has been held by Hon'ble Supreme Court in AIR 1979 SC 1049 A.T. Sharma Vs. A.P. Sharma and AIR 1975 SC 1500 Chakra Kanta & Others Vs. Sheikh Habib.

4. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)